

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No.1773/2021 in C.A. No.7064/2019

[Arising out of impugned final judgment and order dated 19-09-2019 in C.A. No.7064/2019 passed by the Supreme Court of India]

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

TARSEM SINGH & ORS.

Respondent(s)

(IA No. 99287/2024 - APPLICATION FOR PERMISSION, IA No. 165323/2023 - APPLICATION FOR PERMISSION, IA No. 146344/2023 - APPLICATION FOR PERMISSION, IA No. 130801/2021 - CLARIFICATION/DIRECTION, IA No.145732/2023 - INTERVENTION APPLICATION, IA No. 132945/2023 - INTERVENTION APPLICATION, IA No. 93534/2024 - INTERVENTION APPLICATION, IA No. 160334/2023 - INTERVENTION/IMPLEADMENT, IA No.132951/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 145733/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 5175/2022 (IX)

(IA No. 43132/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 4703/2022 (IX)

(IA No. 38188/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 20500/2022 (IX)

(IA No. 154003/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 161303/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 37767/2022 (XI-A)

(IA No. 10027/2023 - CONDONATION OF DELAY IN FILING, IA No.10029/2023 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS, IA No. 10041/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 9919/2023 (XI)

(IA No. 84365/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 15538/2023 (IV-B)

(FOR ADMISSION)

SLP(C) No. 15581/2023 (IV-B)
(FOR ADMISSION and I.R.)

SLP(C) No. 15653/2023 (IV-B)
(FOR ADMISSION and I.R.)

SLP(C) No. 15747/2023 (IV-B)
(FOR ADMISSION and I.R.)

Diary No(s). 38417/2023 (IV-B)
(IA No. 209153/2023 - CONDONATION OF DELAY IN FILING, IA
No.209155/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(C) No. 20499/2022 (IX)
(IA No. 156832/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 161324/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 52538/2023 (IV-B)
(IA No. 264440/2023 - CONDONATION OF DELAY IN FILING, IA
No.264441/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(C) No. 14942/2019 (XII)

Diary No(s). 21226/2022 (XII)
(IA No. 32579/2023 - CONDONATION OF DELAY IN FILING, IA
No.32581/2023 - CONDONATION OF DELAY IN REFILING/CURING THE
DEFECTS, IA No. 32578/2023 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT, IA No. 32577/2023 - EXEMPTION FROM FILING O.T.,
IA No. 146682/2023 - INTERVENTION/IMPLEADMENT, IA No. 145792/2023 -
INTERVENTION/IMPLEADMENT)

Diary No(s). 38093/2024 (IV-B)
(IA No. 199055/2024 - CONDONATION OF DELAY IN FILING, IA
No.199054/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(C) No. 19808-19809/2024 (IV-C)

Date : 27-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

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Mr. Rakesh Kumar Palo, Adv.

Mr. Mayank Kshirsagar, AOR
Mr. Parth Sarathi, Adv.
Mrs. Anumita Verma, Adv.
Mr. Arjun Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. List on 03.12.2024. No further adjournment shall be granted on the next date of hearing.

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2. Heard learned counsel for the parties.

3. The only effective relief that can be granted in this case is to request the High Court to take up the matter and decide the same on merits, without awaiting for the orders that may be passed by this Court in a Miscellaneous Application pending in C.A. No.7064/2019 (Union of India and another vs. Tarsem Singh and others, (2019) 9 SCC 304) decided on 19.09.2019. Ordered accordingly.

4. We request the High Court to decide the writ petition preferably within two months.

5. The special leave petitions are, accordingly, disposed of.

6. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)